

our country under Package-2 so that the work to construct by pass may be started at the earliest. The hon. Minister may kindly look into the matter sympathetically.

[English]

PROF. UMMAREDDY VENKATESHWARLU (Tenali): Mr. Speaker, Sir, I have been trying to bring an important matter to the notice of the Government for the past five days, but could not get the opportunity. It is unfortunate that one more Dalit youth, Mr. K. Anil Kumar has been killed on 10th September in Chundur, a village in my constituency, which has been in news since the brutal carnage took place on the 6th August, 1991.

When the Police were accused of their connivance in the 6th August carnage and their failure to take action on the 10th August incidents, they themselves were involved directly in killing Mr. Anil Kumar in firing, when he was on a hunger strike demanding justice to the victims. This clearly testifies that the Police administration have thoroughly failed in protecting the people and the State Government has become a silent spectator and reached a stage of inertness.

I raised the issue in this august House successively on the 8th, 9th, 12th and there 14th August 1991 and expressed my concern over the carnage duly demanding immediate probe into the incidents and action against culprits. I have also paid a personal visit to the village on the 10th August 1991, met the members of the bereaved families and condemned the barbaric event.

When that is the concern I have shown, an honourable colleague in the other House here made an irresponsible and baseless statement a few days ago saying that I used my relatives in Chundur carnage. It is a mere politically motivated concoction and a deliberate attempt to implicate me and I summarily condemn it.

Since now it is proved beyond doubt that the present State Government in Andhra

Pradesh does not have the political acumen and administrative grip to maintain law and order in the State, it does not deserve to govern the State and hence I demand once again that the State Government be dismissed forthwith and a fresh mandate invited before further allowing the law and order situation to worsen in the State of Andhra Pradesh and claim some more innocent lives and destruction of private and public property, besides demolishing the very social fabric.

Now I urge upon the Government to constitute peace Committees to restore normalcy and instill confidence among all actions of the people besides expediting the inquiry process on the incidents which took place on the 6th and 10th August in Chundur and also the recent police firing on the 10th September, resulting in the death of Sri K. Anil Kumar.

While expressing my sympathies to the bereaved family, I demand payment of Ex-gratia to the next of kin of the deceased.

11.53 hrs

RE. SITUATION ARISING OUT OF DEPLOYMENT OF ARMY IN ASSAM

[English]

DR. JAYANTA RONGPI (Autonomous District): Mr. Speaker, Sir, through you, I want to draw the attention of the Government and also the House regarding a situation arising out of deployment of the Army in Assam.

Sir, probably you are also aware that there are still seven hostages with ULFA now and the deployment of the Army will endanger the life of those hostages. Our prime concern is that the hostages must be released without any loss or injury or harm to them. It is already 32 hours that the Army is in deployment. Till now, the Army could not release the hostages. Sir, in today's news-